

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO.75/1996
in
O.A. NO. 736/1995

Friday, this the 13th December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE SHRI S. P. BISWAS, MEMBER (A)

1. Pharmacists Employees Association
through its General Secretary,
Shri Suresh Tomar, having office
at BJRM Hospital, Jahangirpuri,
Delhi-110033.
2. Saranjit Singh
R/O M-11/39-A Model Town,
Delhi-110009. ... Petitioners

(By Mrs. Meera Chhibber, Advocate)

-Versus-

1. Shri P. K. Dave,
Lt. Governor,
Raj Niwas Marg,
New Delhi.
2. Shri Ramesh Chandra,
Secretary (Medical),
5, Shannath Marg,
Government of NCT of Delhi,
New Delhi.
3. Shri Suresh Chaudhary,
Director, Directorate of
Health Services,
'E' Block, Saraswati Bhawan,
Connaught Place,
New Delhi. ... Respondents

(By Shri Anoop Bagai, Advocate)

The petition having been heard on 13.12.1996
the Tribunal on the same day delivered the
following :

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN —

Petitioners allege disobedience of the orders of
this Tribunal in O.A. 736/1995. Respondents were

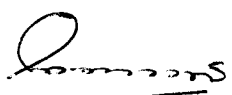
...contd.

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directed to take certain decisions by the end of December, 1995. They took a decision only eight months later. It is said that this was due to administrative reasons. At least respondents owed it to the Tribunal to explain the delay and seek extension of time. Petitioners were put to avoidable expenses only because of the lapses on the part of respondents. Petitioners further say that even the order passed is not in terms of the recommendations of Dr. Varshneya Committee report. Petitioners have a case that what was directed has not been done in full. They may seek their remedies outside the contempt petition. We see no justification to proceed with the contempt petition, but we direct respondents to pay Rs.1000/- (rupees one thousand) as costs to counsel for petitioners.

Dated, the 13th December, 1996.


(S. P. Biswas)
Member (A)


(Chettur Sankaran Nair, J.)
Chairman

/as/